

In The Central Administrative Tribunal Jaipur Bench, Jaipur

AO./TA/MP No.

Jitendra Kumar Versus V.D. Gupta

Date of Order	Orders
	CP 13/2002
15.4.2002	<p>Mr. P.P. Mathur, Counsel for Petitioner. Mr. U.D. Sharma, Counsel for respondents.</p> <p>Order dated 13.2.2001 in OA No. 206/95 has been complied with. Mr. P.P. Mathur, Counsel for the Petitioner, submits that part of the order has not been complied with. There appears to be no deliberate or wilful disobedience on the part of the respondents. We, therefore, dismiss this CP and discharge the notices. However, in case the petitioner feels that any part of the order has not been complied with, he shall be free to make a fresh application.</p>
	<p><i>Chp AD</i> (A.P. NAGRATH) MEMBER (A)</p> <p><i>OP</i> (O.P. GARG) VICE CHAIRMAN</p> <p><i>Received Copy Bina on 18/4/02 for P.P. Mathur on 18/4/02 copy sent to R/1 yode Dated Recd/Copy 24/4/02</i></p>